GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION LOK SABHA

UNSTARRED QUESTION NO.: 1900 (To be answered on the 5th May 2016)

AVIATION SECURITY

1900.

SHRI DEVJI M. PATEL

Will the Minister of CIVIL AVIATION जागर विमाजन मंत्री

be pleased to state:-

- (a) whether there is shortage of technical experts, personnel or other infrastructure facilities to adhere to the law and regulation for monitoring the aviation security in the country;
- (b) if so, the reasons therefor;
- (c) whether India ranks even after Pakistan and Sri Lanka in case of aviation security and ranked 55th amongst the 185 countries;
- (d) if so, the details thereof and the reasons therefor; and
- (e) the measures taken by the Government in this regard?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION नागर विमानन मंत्रालय में राज्य मंत्री

(Dr Mahesh Sharma)

(a): No, Madam.

(b): Does not arise in view of the reply to Part (a) above.

(c) to (e): The International Civil Aviation Organisation (ICAO) is a UN specialised agency that manages the administration and governance of the Convention on International Civil Aviation (Chicago Convention). ICAO works with the Convention's 191 Members States to reach consensus on International Civil Aviation Standards and Recommended Practices (SARPs). ICAO conducts security audits of all the Contracting States on a 5-year cycle basis as per the Universal Security Audit Programme (USAP). These SARPs are used by ICAO Member States, which include India, to ensure that their local civil aviation operations and regulations conform to global norms. ICAO does not issue any security status ranking on monitoring / audit of aviation security arrangements of the Contracting States. In the document-based audit carried out in India in October, 2015, ICAO have observed higher level of effective implementation of aviation security in India and a higher level compliance of ICAO Security requirements. No such standardised exercise of audit is conducted by any other international organisation.